

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.473 of 1996

Date of Order: 17.4.1996

Between:

K.JANARDHAN RAO

....APPLICANT

and

1. The Admiral Superintendent,  
Naval Dockyard,  
Visakhapatnam,
2. The Manager (Personnel),  
Navy Dockyard,  
Visakhapatnam,
3. The Vice Admiral,  
Flag Officer-Commanding in Chief,  
Eastern Naval Command,  
Naval Base, Visakhapatnam.

.... Respondents

COUNSEL FOR THE APPLICANT: SHRI SAMINENI KISHORE

COUNSEL FOR THE RESPONDENTS: SHRI V.RAJESWAR RAO, Standing  
Counsel for Central Govt.

CORAM:

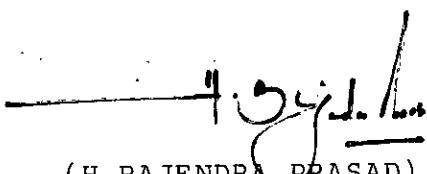
HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

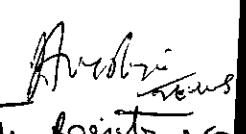
ORAL ORDER (PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI,  
VICE CHAIRMAN)

None present for the applicant. Shri V.Rajeswara  
Rao is present for the respondents. The O.A. is dismissed  
for default.

  
(H.RAJENDRA PRASAD)  
MEMBER (ADMN.)

  
(M.G.CHAUDHARI)  
VICE CHAIRMAN

DATED: 17th April, 1996

  
Auditor  
Deputy Registrar (C)

O.A. 473/96.

To

1. The Admiral Superintendent,  
Naval Dockyard, Visakhapatnam.
2. The Manager(Personnel) Navy Dockyard,  
Visakhapatnam.
3. The Vice Admiral, Flag Officer-  
Commanding in Chief, Eastern Naval Command,  
Naval Base, Visakhapatnam.
4. One copy to Mr.Samineni Kishore, Advocate, 3-6-369/A/12  
1st Street, Himayatnagar,Hyderabad.
5. One copy to Mr. V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 17-4-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 473/96.

T.A.No. (w.p. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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